CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

MA/310/00346/2019 in OA/310/01229/2012 Dated Tuesday the 27th day of August Two Thousand Nineteen

CORAM : HON'BLE MR. P. MADHAVAN, Member (J) HON'BLE MR. T. JACOB, Member (A)

A.Ambrose Kulandai Raj,
No. 20, Riya Castle,
Highways Nagar,
Perumal Nagar Extension, Zamin Pallavaram,
Chennai 600117.Applicant/Applicant

By Advocate M/s. D. Daniel

Vs

- 1.Union of India, rep by the Secretary to the Government of India, Ministry of Labour, Employees Provident Fund Organization, Shram Shakti Bhavan, Rafi Marg, New Delhi 110001.
- 2. The Central Provident Fund Commissioner, Employees Provident Fund Organization, Ministry of Labour, Government of India, Head Quarters, Bhavishya Nidhi Bhavan, 14, Bhikaji Cama Place, New Delhi 110066.
- 3. The Regional Provident Fund Commissioner 1, Employees Provident Fund Organization, Regional Office, No. 3, Rajaji Salai, Tambaram, Chennai 600045.Respondents/Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

This MA has been filed for a direction to the respondents for execution of the order of this Tribunal dt. 13.07.2016.

- 2. When the matter is taken up for hearing, learned counsel for the MA respondents submits that the respondents have fully complied with the order of this Tribunal and there is nothing further remaining to be complied with. It seems that the applicant is seeking to obtain a copy of the seniority list for the years 1989 & 1990 which he can get through an RTI application.
- 3. In view of the above, the MA is closed and the applicant is permitted to file a fresh OA if necessary.

(T.Jacob) (P. Madhavan)
Member(A) Member(J)
27.08.2019

SKSI